

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA-3854/2014

New Delhi this the 11th day of October, 2017

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

Parmod Vats, Age-24 yrs.
S/o Sh. Shri Niwas
R/o H.No.240, Near Old Shiv Mandir,
VPO-Katewara,
Delhi.

... Applicant

(By Advocate : Mr. Rajesh Kumar for Sh. Sachin Chauhan)

Versus

1. Ministry of Railway,
Govt. of India through
The Chairman,
Railway Board,
Rail Bhawan,
1 Rafi Marg,
New Delhi-110 001.
2. The General Manager (P),
Northern Railway/Head Quarters Office,
Baroda House,
New Delhi.
3. The Assistant Personnel Officer (RRC),
Railway Recruitment Cell,
Lajpat Nagar-I,
New Delhi-110 024. Respondents

(By Advocate : Sh. R.N. Singh)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Learned proxy counsel for the applicant submitted that arguing counsel has no instructions from the applicant. He further submitted that applicant is not in touch with his counsel since 1½ years. Under such circumstances, this O.A. is dismissed in default of the applicant and for non prosecution.

**(Praveen Mahajan)
Member (A)**

**(Raj Vir Sharma)
Member (J)**

